

US (SK) SO PPEMS

## Janpragati Electoral Trust

Corporate Identification Number U85100DL2014NPL266862

PAN : AADCJ2997B

601, 6<sup>th</sup> floor, Adhiswar Apartments, 34, Feroz Shah Road, New Delhi 110 001.

E-mail ID : [japragati@gmail.com](mailto:japragati@gmail.com)

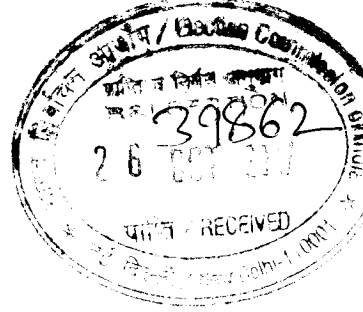
with CD

October 26, 2017

Election Commission of India  
NirvachanSadan, Ashoka Road,  
New Delhi – 110 011

**Sub: Submission of Audit Report in Form 10BC,  
Certificate of list of contributors and the  
Political parties to whom the contributions have  
been distributed.**

**Ref: PAN No. AADCJ2997B  
AY 2017-18**



Respected Sir,

This is to inform Your Honour that we are an Electoral Trust and have been granted approval by the Board vide order dated April 02, 2014 and the same has been renewed vide order dated June 20, 2016.

In order to comply with the provisions of sub-rules (12) and (14) of rule 17CA of the Income-tax Rules, 1962 ("**the Rules**") we hereby enclose the following documents in original:

1. Annual Report enclosed as "Annexure".
2. Certificate from Chartered Accountant for list of contributors and list of political parties registered under section 29A of the Representation of People Act, 1951 to whom contributions have been distributed by the Trust during the previous year;
3. Audit Report in Form No. 10BC along with particulars forming part of its Annexure; and
4. CD containing the above reports with all enclosures and complete with all details.

We request Your Honour to kindly take the above on record and treat this letter alongwith the enclosures hereto as our compliance to sub-rules (12) and (14) of the rule 17CA of the Rules.

Kindly acknowledge the receipt of this letter.

For this act of kindness we shall ever remain grateful to Your Honour.

Thanking You,

Yours faithfully

For Janpragati Electoral Trust

(H.N. Singh Rajpoot)

Director

Encl.: As above

## Annexure

(See Para 2 of the ECI's direction vide it's letter no. 56/Electoral Trust/2014/PEEMS dated 6<sup>th</sup> June 2014)

[This report should be filed with the Election Commission of India before due date for furnishing of Return of Income of the Electoral Trusts for the relevant Assessment Year]

### PART-A

1. Name and address of the Electoral Trust: Janpragati Electoral Trust
2. Date of approval by CBDT and period for which approved: 21/04/2014  
For AY 2015-16 to AY 2017-18
3. Permanent Account Number (PAN): AADCJ2997B
4. Income Tax Ward/ Circle where the audit report in form No. 10BC is submitted by the Electoral Trust in compliance with Rule 17CA of the Income tax Rule, 1962 filed: Ward 13(2), Delhi
5. Financial year for which the contribution report is being submitted: 2016-17
6. Abstract of Donations

S.No	Description	Total amount (in Rupees) for the Financial Year
(i)	Total contributions received from all sources permissible under Rules 17CA of Income Tax Rule 1962	NIL
(ii)	Total donations paid/ disbursed to the political parties	NIL

7. Where the contributor is a company, the conditions laid down under section 182 of the Companies Act, 2013 have been complied with by each company; and the certificate to this effect obtained from each company is annexed as per the enclosed list of such companies : NA

**PART-B**

**Details of Contributions received during the Financial Year**

Name of the person	Name and complete address of the person/company/entity making the payment	PAN	Amount of contribution	Date	Mode of contribution	
			(Rs.)		Cheque no./ Demand draft no./RTGS/NEFT	Name of the Bank and branch from which the amount is transferred
NA	NA	NA	NA	NA	NA	NA

**PART-C**

**Details of Contributions made by Electoral Trust to Political parties in the Financial Year**

Name of the person	Name of the Political party	PAN	Amount of distributed	Date	Mode of contribution	
			(Rs.)		Cheque no./ Demand draft no./RTGS/NEFT	Name of the Bank and branch from which the amount is transferred
NA	NA	NA	NA	NA	NA	NA

**PART-D**

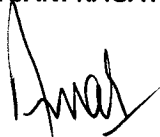
**Verification**

I, AMARENDRA NATH MISRA (full name in block letters), son/ ~~daughter~~ of RAJENDRA NATH MISRA solemnly declare that:

- (i) No contribution has been received directly or indirectly from any foreign source defined under clause (e) of section (2) of the foreign contribution (Regulations) Act 1975 (49 of 1976),
- (ii) No contribution has been received from Government or Local Authority or artificial judicial person wholly or partly funded by the Government, as prohibited under section 29B of Representation of the People Act 1951;
- (iii) The figures shown in Item 6 of Part-A above are as per Rules, 1962 for the above mentioned Financial Year;
- (iv) A copy of the Audit Report in form 10BC under (sub-rule (12 of rule 17CA) for the above mentioned Financial Year is enclosed.
- (v) The information given in this report is correct, complete and truly stated, to the best of my knowledge and belief.

I further declare that I am verifying this report in my capacity as Director on behalf of the Electoral Trust named above and I am competent to do so.

For **JANPRAGATI ELECTORAL TRUST**



**A.N. Misra**  
(Director)

Date: 25<sup>th</sup> October 2017

Place: Mumbai

Enclosure:

- (i) A copy of the Audit Report in form 10BC under (sub-rule (12 of rule 17CA) for the above mentioned Financial Year.

# K.B. Desai & Co.

## Chartered Accountants

13/6, Bhaskar Bhuvan, S.P. Marg, Fanaswadi, Opp. Jawahar Mansion CHS Ltd.,  
Mumbai-400 002, INDIA

Tel: +91 022 2201 7031; +91 022 2380 2987; Telefax: +91 022 2201 7032

Mob: +91 98209 01112; +91 98690 82989

E-mail: [Krishwaghela@yahoo.in](mailto:Krishwaghela@yahoo.in)

Ref. No.: KBD/L/132/17-18

October 18, 2017

The Hon'ble Commissioner of Income Tax – V  
New Delhi – 110011

Hon'ble Sir,

**Re: Janpragati Electoral Trust ("Trust")**

**P.A.No.: AADCJ2997B**

**Assessment Year: 2017-18**

**List of contributors and political parties to  
whom contributions distributed**

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This is to certify that during the previous year 2016-17 relevant to assessment year 2017-18 the captioned Trust have not received any contribution from any of the persons referred to in sub-rule (2) of rule 17CA of the Income tax Rule, 1962 ("the Rules") hence, the question of furnishing any certified copy of list of contributors as required by sub-rule (14) of above Rules does not arise.

This is to further certify that during the previous year 2016-17 relevant to the assessment year 2017-18 the captioned Trust has not distributed any contribution to any eligible political party registered under section 29A of the Representation of the People Act, 1951, hence the question of furnishing any certified copy of list to whom the contributions have been distributed as required by the sub-rule (14) of rule 17CA of the Rules, in the absence of receipt of any contribution by Trust, does not arise.

Your Honor is requested to kindly take the above on record and treat this letter as captioned Trust's compliance to sub-rule (14) of Rule 17CA of the Rules and oblige.

Kindly acknowledge the receipt of this letter.

Thanking you,

Yours'faithfully,

For K.B.Desai & Co.  
Chartered Accountants

*Krish Desai*

Krish Desai  
(Proprietor)

Membership No. : 107733



FORM NO. 10BC

[See rule 17CA]

**Audit report under (sub-rule (12) of rule 17CA) of the Income-tax Rules, 1962, in the case of an electoral trust**

We have examined the Balance Sheet of JANPRAGATI ELECTORAL TRUST as at 31<sup>st</sup> March, 2017 and the Income and Expenditure Account for the year ended on that date and certify that the Balance Sheet and the Income and Expenditure Account are in agreement with the books of account maintained by the said electoral Trust.

We have obtained all the information and explanations which to the best of our knowledge and belief were necessary for the purposes of the audit.

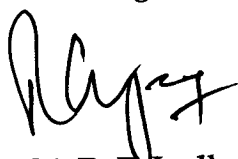
In our opinion, proper books of account have been kept by the head office of the above named electoral trust visited by us so far as appears from our examination of the books.

In our opinion and to the best of our information, and according to information given to us, the said accounts give a true and fair view-

- i. In the case of the Balance Sheet, of the state of affairs of the above named electoral trust as at 31<sup>st</sup> March, 2017 and
- ii. In the case of the Income and Expenditure Account, of the deficit for its accounting year ending on that date.

The prescribed particulars are annexed hereto.

**MVK Associates**  
**Chartered Accountants**  
Firm Registration No. : 120222W



**CA R. P. Ladha**  
Partner  
Membership No. : 048195



Date: 07<sup>th</sup> July, 2017  
Place: Mumbai

**ANNEXURE: TO FORM NO. 10BC**

I. Details of contributions received and distributed:-

S. No.	Particulars	Remarks
1	Total amount of contributions received in the previous year.	-
2	Total amount of contributions distributed to eligible political parties.	-
3	Amount of contributions utilised for administrative or management functions.	-
4	Surplus brought forward.	Nil
5	Distributable Contributions for the Financial Year.	Nil
6	Whether the contributions received in the previous year have been distributed to eligible political parties?	NA
7	Surplus to be carried forward.	Nil
8	Whether all contributions have been received by account payee cheque or demand draft? If not the details thereof.	NA
9	Whether receipts in respect of all distributions made to political parties have been obtained?	NA
10	Whether the list of all contributors has been maintained?	NA
11	Whether the list of all political parties, to whom the amount distributed, has been maintained?	NA

II. Application or use of income or property for the benefit of persons referred to in sub-rule (10) of rule 17CA:-

S. No.	Particulars	Remarks
1	Details of any transaction in excess of Rs. 20,000 with a person referred to in sub-rule (10) of rule 17CA (hereinafter referred to in this Annexure as "interested person").	Nil
2	Whether any payment was made to any interested person during the previous year by way of salary, allowance or otherwise? If so, details thereof.	No
3	Whether any part of the contributions received by the trust was lent, or continues to be lent, in the previous year to any interested person? If so, details of the amount, rate of interest charged and the nature of security, if any.	No  NA
4	Whether any income or property of the electoral trust was diverted during the previous year in favour of any interested person? If so, details thereof together with the amount of income or value of property so diverted.	No  NA



III. Information pertaining to expenditure incurred by the electoral trust towards administration or management of its affairs:-

S. No.	Particulars	Remarks
1	Whether the administrative or management expenses pertaining to the electoral trust are in accordance with sub-rule (8) of rule 17CA?	Yes
2	If yes, whether the required details are adequately maintained?	Yes
3	If no, what is the percentage of expenditure incurred by the electoral trust <i>vis-a-vis</i> the total contributions received?	NA

MVK Associates  
Chartered Accountants  
Firm Registration No. : 120222W



CA R. P. Ladha  
Partner  
Membership No. : 048195



Date: 07<sup>th</sup> July, 2017  
Place: Mumbai